



2026:AHC:28634

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 406 of 2026

Arvind Kumar And 4 Others

.....Petitioner(s)

Versus

Board Of Revenue Up And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anand Kumar Srivastava, Siddharth Srivastava
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioners and Mr. R.C. Srivastava, learned Additional Chief Standing Counsel for the State-respondents.

2. The instant petition has been filed for the following reliefs:

" direct the Board of Revenue, U.P., Prayagaraj to decide the Misc. Stay Cancellation Application of 2025 dated 2.4.2025 pending in revision no.418 of 2024 (Bullan and others vs. Arvind Kumar & others), under Section 210 of U.P. Revenue Code, 2006 within stipulated period. (Annexure no.1 to the petition)."

3. Learned counsel for the petitioners submitted that the revision under Section 210 of U.P. Revenue Code, 2006 filed by private respondent no.2 along with others is pending since 2024. He further submitted that interim order was also granted by the Board of Revenue in the aforementioned revision. He further submitted that the petitioners has applied for vacation of interim order but Board of Revenue has not passed any order on stay vacation application filed on behalf of the petitioners, as such, Board of Revenue be directed to decide the stay vacation application within time bound period.

4. I have considered the argument advanced by learned counsel for the petitioners and perused the records.

5. There is no dispute about the fact that revision under Section 210 of U.P. Revenue Code, 2006 filed by private respondent is pending before

respondent no.1/ Board of Revenue, U.P. at Prayagraj and interim order is operating since 2025.

6. Considering the fact that revision filed by private respondent is pending for last more than one year, as such, the proceeding of revision should be concluded expeditiously.

7. Considering the entire facts and circumstances of the case, the instant writ petition is finally disposed of directing the respondent no.1/ Board of Revenue, U.P. at Prayagraj to decide the aforementioned revision in accordance with law after affording proper opportunity of hearing to the parties expeditiously preferably within a period of two months from the date of production of certified copy of this order.

(Chandra Kumar Rai,J.)

February 10, 2026

Rameez